Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 210–2021/Ext.] CHANDIGARH, THURSDAY, DECEMBER 16, 2021 (AGRAHAYANA 25, 1943 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 16th December, 2021

No. 33-HLA of 2021/89/31676.— The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021 is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

Bill No. 33-HLA of 2021

THE PANCHKULA METROPOLITAN DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2021

A

BILL

further to amend the Panchkula Metropolitan Development Authority Act, 2021.

Be it enacted by the Legislature of the State of Haryana in the Seventy-second Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Panchkula Metropolitan Development Authority (Amendment) Act, 2021.

Amendment of section 5 of Haryana Act 23 of 2021.

2. For clause (o) of section 5 of the Panchkula Metropolitan Development Authority Act, 2021, the following clause shall be substituted, namely:-

"(o) Divisional Commissioner, Ambala, ex-officio member;".

STATEMENT OF OBJECTS AND REASONS

As per Section 5(o) of the Panchkula Metropolitan Development Authority Act, 2021, the Authority shall consist Divisional Commissioner, Panchkula as ex-officio member. However, it was observed that there is no post created as the Divisional Commissioner, Panchkula and it was further observed that District Panchkula is under administrative control of the Divisional Commissioner, Ambala. This has necessitated that the word and sign 'Divisional Commissioner, Panchkula' appearing in section 5(o) be replaced with the word and sign 'Divisional Commissioner, Ambala'.

The word and sign 'Divisional Commissioner, Panchkula' appearing in section 5(o) of the Panchkula Metropolitan Development Authority Act, 2021 creates ambiguity which requires to be clarified by express provision.

Hence, the Bill.

MANOHAR LAL,
Chief Minister, Haryana.

———

Chandigarh:
The 16th December, 2021.

R. K. NANDAL,
Secretary.

[प्राधिकृत अनुवाद]

2021 का विधेयक संख्या 33 एच.एल.ए.

पंचकूला महानगर विकास प्राधिकरण (संशोधन) विधेयक, 2021
पंचकूला महानगर विकास प्राधिकरण अधिनियम, 2021 को आगे संशोधित करने के लिए विधेयक

भारत गणराज्य के बहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. यह अधिनियम पंचकूला महानगर विकास प्राधिकरण (संशोधन) अधिनियम, 2021, कहा जा सकता है। संक्षिप्त नाम।

2. पंचकूला महानगर विकास प्राधिकरण अधिनियम, 2021 की धारा 5 के खण्ड (ण) के स्थान पर, निम्नलिखित खण्ड प्रतिस्थापित किया जाएगा, अर्थात् :– 2021 के हरियाणा अधिनियम 23 की धारा 5 का संशोधन।

''(ण) मण्डल आयुक्त, अम्बाला, पदेन सदस्य;''।

उद्देश्यों एवं कारणों का विवरण

पंचकूला महानगर विकास प्राधिकरण अधिनियम, 2021 की धारा 5 (ण) के अनुसार, प्राधिकरण में पदेन सदस्य के रूप में मण्डल आयुक्त, पंचकूला शामिल होगा। हालांकि, यह देखा गया कि मण्डल आयुक्त, पंचकूला के रूप में कोई पद सृजित नहीं किया गया है और आगे यह देखा गया कि जिला पंचकूला मण्डल आयुक्त, अम्बाला के प्रशासनिक नियत्रण में है। यह आवश्यक हो गया है कि धारा 5 (ण) में आने वाले शब्द और चिन्ह 'मण्डल आयुक्त पंचकूला' को 'मण्डल आयुक्त, अम्बाला' शब्द और चिन्ह से बदल दिया जाए।

पंचकूला महानगर विकास प्राधिकरण अधिनियम, 2021 की धारा 5 (ण) में आने वाला शब्द और चिन्ह 'मण्डल आयुक्त पंचकूला' अस्पष्टता पैदा करता है जिसे स्पष्ट प्रावधान द्वारा स्पष्ट करने की आवश्यकता है।

इसलिए, बिल ।

मनोहर लाल,
मुख्यमंत्री, हरियाणा।

चण्डीगढ़ :
दिनांक 16 दिसम्बर, 2021.

आर० के० नांदल,
सचिव।

9419—H.V.S.—H.G.P. Pkl.